

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8109 of 2021

Vikash Singh @ Vikash Kumar Singh ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Anjani Kumar, Advocate

For the State : Mr. Nawin Kumar Singh, A.P.P.

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Order No. 02

Dated 06<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Chaibasa Sadar P.S. Case No. 70 of 2020 (Spl. POCO Case No. 41 of 2020).

The informant had developed acquaintance with the petitioner. She was taken to Rourkela where physical relationship was established. It has been alleged that both the families had subsequently decided of getting their marriage solemnized. Engagement rituals were performed. The mother of the informant kept the marriage on hold till she attains majority. However, the petitioner for the last three months was refusing to solemnize marriage with the informant.

The victim has been examined as P.W. 1 wherein she has admitted that there was a love affair between them which resulted in the physical intimacy. It appears that out of 16 witnesses, 03 witnesses have been examined so far. The petitioner is in custody since 10.08.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-I, Chaibasa in connection with Chaibasa Sadar P.S. Case No. 70 of 2020 (Spl. POCO Case No. 41 of 2020).

(RONGON MUKHOPADHYAY,J.)